

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 16/10 held on 21.07.2009.

The Meeting No. 16/10 of Norms Committee-II was held on 21.07.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
|-------------|------------------------------------------------------------|---------------|
| 1.          | Shri B.D. Ghosh, AIA                                       | M/o Steel     |
| 2.          | Sh. S.K. Jain, D.O.                                        | DIPP          |
| 3.          | Sh. N. L. Goswami, Sr. D.O.                                | DHI           |
| 4.          | Shri A. K. Mishra, Asst IA                                 | M/o Steel     |
| 5.          | Shri K. K. Funda, Asst. Director                           | DC(SSI)       |
| 6.          | Shri Narendra Vashista, FTDO                               | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

|   |                                                                                                                                                                                                                                                                                                                      |                                    |                                            |                                |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------------|
| 1 | Case No.:1134/26/81-ALC2/2007                                                                                                                                                                                                                                                                                        | Party Name:BHARAT ELECTRONICS LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00573/AM06/                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00521/AM06/    | Lic.No/Date:0710040666<br>05.10.2005       | Defer Date:21.07.2009          |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009. |                                    |                                            |                                |

|   |                             |                                    |                                            |                                |
|---|-----------------------------|------------------------------------|--------------------------------------------|--------------------------------|
| 2 | Case No.:10/40/81-ALC2/2007 | Party Name:OMEGA PRODUCTS PVT.LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | Status:Deffered and Re-indexed |
|---|-----------------------------|------------------------------------|--------------------------------------------|--------------------------------|

|                                                                                                                                                                                                                                                                                                                                                                                                                |                                 |                                      |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------|--------------------------|
| HQ File :01/81/050/00448/AM08/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00838/AM08/ | Lic.No/Date:0310450840<br>20.11.2007 | Defer<br>Date:21.07.2009 |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed the firm has failed to furnish the requisite information despite several reminders and decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                      |                          |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                 |                                            |                                       |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|---------------------------------------|
| 3 | <b>Case No.:12/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:POWER GEAR LTD.      | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00450/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00600/AM08/ | Lic.No/Date:0710054616<br>22.11.2007       | Defer<br>Date:21.07.2009              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009: - <ol style="list-style-type: none"> <li>Whether the list of components sought for import is for one no. of export product instead of three no. and if it proposes to export only one no. of 14 KV Isolated Phase Busduct.</li> <li>List of import items given at the time of licence was for 3 nos. of export product , but now same list is given for 1 no. of export product – firm may clarify.</li> </ol> |                                 |                                            |                                       |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                       |                                            |                                       |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|--------------------------------------------|---------------------------------------|
| 4 | <b>Case No.:5/12/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00151/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00142/AM09/                       | Lic.No/Date:0510222178<br>16.06.2008       | Defer<br>Date:21.07.2009              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI vide their U.O. No. 3(16)/09/TSW(B) dated 01.07.2009. (copy enclosed). The case stands deferred and to be relisted on 15.09.2009. |                                                       |                                            |                                       |

|   |                                   |                            |                                            |                                       |
|---|-----------------------------------|----------------------------|--------------------------------------------|---------------------------------------|
| 5 | <b>Case No.:3/19/81-ALC2/2008</b> | Party Name:POWER GEAR LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|---|-----------------------------------|----------------------------|--------------------------------------------|---------------------------------------|

|  |                                                                                                                                                                                                                                                                                                                                                                                                              |                                 |                                      |                          |
|--|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------|--------------------------|
|  | HQ File :01/81/050/00288/AM09/                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00140/AM09/ | Lic.No/Date:0710058261<br>01.07.2008 | Defer<br>Date:21.07.2009 |
|  | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009: - |                                 |                                      |                          |
|  | 1. Weight of Aluminium items required to be welded.                                                                                                                                                                                                                                                                                                                                                          |                                 |                                      |                          |

|   |                                                                                                                                                                                                                                                                                                                      |                                 |                                            |                                           |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|-------------------------------------------|
| 6 | <b>Case No.:12/17/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                   | Party Name:POWER GEAR LTD.      | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00259/AM09/                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00151/AM09/ | Lic.No/Date:0710058414<br>09.07.2008       | Defer<br>Date:21.07.2009                  |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009. |                                 |                                            |                                           |

|   |                                                                                                                                                                                                                                                                                                                      |                                  |                                            |                                           |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|-------------------------------------------|
| 7 | <b>Case No.:37/17/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                   | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00284/AM09/                                                                                                                                                                                                                                                                                       | RLA File :09/24/040/00156/AM09/  | Lic.No/Date:0910034716<br>21.07.2008       | Defer<br>Date:21.07.2009                  |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009. |                                  |                                            |                                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                        |                                           |                                            |                                           |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|-------------------------------------------|
| 8 | <b>Case No.:12/23/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                     | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00346/AM09/                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00407/AM09/           | Lic.No/Date:0310483438<br>22.08.2008       | Defer<br>Date:21.07.2009                  |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                           |                                            |                                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                        |                                            |                                       |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|---------------------------------------|
| 9 | <b>Case No.:13/23/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:FLUIDTHERM TECHNOLOGY P LTD | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00347/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00131/AM09/        | Lic.No/Date:0410098141<br>22.08.2008       | Defer<br>Date:21.07.2009              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(69)/2009/TSW(B) dated 26.05.2009. (copy enclosed).<br><br>R/A may take suitable consequential action accordingly. |                                        |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                        |                                                       |                                            |                                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|--------------------------------------------|---------------------------------------|
| 10 | <b>Case No.:12/25/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                     | Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00380/AM09/                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00387/AM09/                       | Lic.No/Date:0510227339<br>11.09.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                                       |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                     |                                  |                                            |                                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|---------------------------------------|
| 11 | <b>Case No.:5/29/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                   | Party Name:BHUSHAN STEEL LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00422/AM09/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00350/AM09/  | Lic.No/Date:0510228478<br>29.09.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by M/o Steel and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                  |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                     |                                 |                                            |                                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|---------------------------------------|
| 12 | <b>Case No.:41/29/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                  | Party Name:JSW STEEL LIMITED    | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00458/AM09/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/94/040/00476/AM09/ | Lic.No/Date:0310490039<br>13.10.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by M/o Steel and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                 |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                  |                                                |                                            |                                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|---------------------------------------|
| 13 | <b>Case No.:7/34/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                | Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00504/AM09/                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00488/AM09/                | Lic.No/Date:0510230376<br>05.11.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the comments from I&B are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 15.09.2009. |                                                |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                     |                                            |                                            |                                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------------------------|
| 14 | <b>Case No.:8/36/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                   | Party Name:AJMERA REALTY & INFRA INDIA LTD | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00523/AM09/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :31/24/040/00193/AM09/            | Lic.No/Date:3110036110<br>17.11.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by M/o Steel and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                            |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                     |                                            |                                            |                                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------------------------|
| 15 | <b>Case No.:9/36/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                   | Party Name:AJMERA REALTY & INFRA INDIA LTD | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00524/AM09/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :31/24/040/00206/AM09/            | Lic.No/Date:3110036111<br>17.11.2008       | Defer<br>Date:21.07.2009              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by M/o Steel and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                            |                                            |                                       |

|    |                                   |                                        |                                            |                                       |
|----|-----------------------------------|----------------------------------------|--------------------------------------------|---------------------------------------|
| 16 | <b>Case No.:6/40/81-ALC2/2008</b> | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00604/AM09/    | RLA File :03/95/040/00528/AM09/        | Lic.No/Date:0310497526<br>12.12.2008       | Defer<br>Date:21.07.2009              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(19)/2009-IPHW dated 05.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                |                                            |                                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|---------------------------------------|
| 17 | <b>Case No.:8/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:MINEX METALLURGICAL COMPANY LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00606/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00711/AM09/                | Lic.No/Date:0310497822<br>15.12.2008       | Defer<br>Date:21.07.2009              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(8)/2006-TW dated 10.06.2009. (copy enclosed).</p> <p>R/A may take suitable consequential action accordingly.</p> |                                                |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                  |                                            |                                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|---------------------------------------|
| 18 | <b>Case No.:24/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:CHANDAN STEEL LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00622/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00747/AM09/  | Lic.No/Date:0310498393<br>17.12.2008       | Defer<br>Date:21.07.2009              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW Vo. II dated 09.06.2009. (copy enclosed).</p> <p>R/A may take suitable consequential action accordingly.</p> |                                  |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                              |                                  |                                            |                                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|---------------------------------------|
| 19 | <b>Case No.:6/48/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                            | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00711/AM09/                                                                                                                                                                                                                                                                                                                                                               | RLA File :31/24/040/00296/AM09/  | Lic.No/Date:3110037214<br>03.02.2009       | Defer<br>Date:21.07.2009              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the comments from C&amp;PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 15.09.2009.</p> |                                  |                                            |                                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                  |                                            |                                           |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|-------------------------------------------|
| 20 | <b>Case No.:18/48/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:CHANDAN STEEL LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00723/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00980/AM09/  | Lic.No/Date:0310505840<br>05.02.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW Vo. II dated 09.06.2009. (copy enclosed).</p> <p>R/A may take suitable consequential action accordingly.</p> |                                  |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                              |                                                      |                                            |                                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|--------------------------------------------|-------------------------------------------|
| 21 | <b>Case No.:21/48/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                           | Party Name:BHANSALI CABLES &<br>CONDUCTORS (P) LTD., | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00726/AM09/                                                                                                                                                                                                                                                                                               | RLA File :05/24/040/00346/AM09/                      | Lic.No/Date:0510235990<br>06.02.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 15.09.2009.</p> |                                                      |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                               |                                                |                                            |                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-------------------------------------------|
| 22 | <b>Case No.:22/48/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                            | Party Name:ALCAN COMPOSITES INDIA PVT.<br>LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00727/AM09/                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/00913/AM09/                | Lic.No/Date:0310505986<br>06.02.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009.</p> |                                                |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                               |                                                 |                                            |                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------|-------------------------------------------|
| 23 | <b>Case No.:1/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                              | Party Name:LLOYD INSULATIONS (INDIA)<br>LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00036/AM10/                                                                                                                                                                                                                                                                                                                                                                | RLA File :05/24/040/00065/AM10/                 | Lic.No/Date:0510241176<br>12.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009.</p> |                                                 |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                     |                                            |                                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-------------------------------------------|
| 24 | <b>Case No.:2/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:BHARATH AUTO INDUSTRIES, | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00037/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :31/21/040/00022/AM10/     | Lic.No/Date:3110038394<br>13.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009. |                                     |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                |                                            |                                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-------------------------------------------|
| 25 | <b>Case No.:3/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD, | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00038/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00012/AM10/                | Lic.No/Date:0710064738<br>14.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- <ol style="list-style-type: none"> <li>1. Quantity of import item at S.No.1 may be allowed as 65826 Kgs. inclusive of a wastage of 1%.</li> <li>2. Quantity of import item at S.No.2 may be allowed as 27340 Kgs. on net to net basis as claimed by the firm.</li> <li>3. Quantity of import item at S.No.3 may be allowed as applied for i.e. 1181 Kgs. inclusive of a wastage of 5%.</li> <li>4. Quantity of import item at S.No.4 may be allowed as applied for i.e. 45646 Kgs. inclusive of a wastage of 2%.</li> </ol> R/A may take suitable consequential action accordingly. |                                                |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                               |                                          |                                            |                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|-------------------------------------------|
| 26 | <b>Case No.:4/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                              | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00039/AM10/                                                                                                                                                                                                                                                                                                                                                                | RLA File :10/24/040/00015/AM10/          | Lic.No/Date:1010033657<br>15.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.09.2009. |                                          |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                 |                                            |                                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|-------------------------------------------|
| 27 | <b>Case No.:5/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ABB LIMITED          | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00040/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00062/AM10/ | Lic.No/Date:0710064774<br>15.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if AA has been issued on net to net basis. The case stands deferred and to be relisted on 15.09.2009. |                                 |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                           |                                            |                                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|-------------------------------------------|
| 28 | <b>Case No.:6/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:SHIVALIK BIMETAL CONTROLS LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00041/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00081/AM10/           | Lic.No/Date:0510241570<br>15.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009. |                                           |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                         |                                            |                                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|-------------------------------------------|
| 29 | <b>Case No.:7/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:HOSLEY INDIA PRIVATE LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00042/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00087/AM10/         | Lic.No/Date:0510241591<br>15.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <p>1. The quantity of import item and its quantity may allowed as 102995 Kgs inclusive of 2 % wastage.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                         |                                            |                                           |

|    |                                   |                                           |                                            |                                           |
|----|-----------------------------------|-------------------------------------------|--------------------------------------------|-------------------------------------------|
| 30 | <b>Case No.:10/9/81-ALC2/2009</b> | Party Name:PEARL INSULATIONS PVT. LIMITED | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00045/AM10/    | RLA File :07/24/040/00669/AM09/           | Lic.No/Date:0710064852<br>19.05.2009       | Defer<br>Date:21.07.2009                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                        |                                            |                                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-------------------------------------------|
| 31 | <b>Case No.:8/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:CORDS CABLE INDUSTRIES LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00043/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/24/040/00069/AM10/        | Lic.No/Date:0510241686<br>19.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009: -</p> <p>1. Information in respect of item at S.No. 12 of Standard Deficiency Format.</p> |                                        |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                             |                                           |                                            |                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|-------------------------------------------|
| 32 | <b>Case No.:9/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                            | Party Name:ADITYA VIDYUT APPLIANCES LTD., | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00044/AM10/                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00066/AM10/           | Lic.No/Date:0310520414<br>19.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009.</p> |                                           |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                  |                                            |                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|-------------------------------------------|
| 33 | <b>Case No.:11/9/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:PRAKASH STEELAGE LTD. | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | <b>Status:Deferred<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00046/AM10/                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00846/AM09/  | Lic.No/Date:0310520480<br>20.05.2009       | Defer<br>Date:21.07.2009                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.09.2009.</p> |                                  |                                            |                                           |

|    |                                                                                                                                                                                                                                                                                                                                                              |                                     |                                            |                                   |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------------|
| 34 | Case No.:12/9/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                   | Party Name:ITP INFOTECH PRIVATE LTD | Meet No/Date:16/81-ALC2/2009<br>21.07.2009 | Status:Deffered<br>and Re-indexed |
|    | HQ File :01/81/050/00047/AM10/                                                                                                                                                                                                                                                                                                                               | RLA File :05/24/040/00102/AM10/     | Lic.No/Date:0510241847<br>20.05.2009       | Defer<br>Date:21.07.2009          |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be re-listed on 15.09.2009. |                                     |                                            |                                   |

#### PART –A -DEFFER

S.No 9

|                   |                                                   |
|-------------------|---------------------------------------------------|
| Case No.A - 285   | M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi |
| Meeting No.16/81  | F.No.01/81/162/1072 /AM08/DES-II                  |
| Dated: 21-07-2009 | Advance Licence No 0510212239 dt 19-11-2007       |
|                   | RLA F.No.05/24/40/649/am08                        |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the reply from the firm is still awaited by MIT despite many reminders and therefore decided to issue a final reminder the firm to expedite the reply. If no reply is received within 15 days from the issue of the letter the case will be rejected and no representations in the matter will be entertained. The case stands deferred and to be relisted on 15.09.2009.

#### PART –AR –DEFFER

S.No.25

|                  |                                              |
|------------------|----------------------------------------------|
| Case No. AR-36   | M/S Walchandnagar Industries Ltd., Pune      |
| Meeting No.16/81 | F.No.01/81/162/851/AM06/DES-II               |
| Dated 21-07-2009 | Advance Licence No.3110023394 dt. 23.12.2005 |
|                  | RLA F.No.31/95/42/0042/AM06                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee decided to get the quantities inputs to be verified by The Nuclear Power Corporation. The case stands deferred and to be relisted on 15.09.2009.

### PART –C- DEFFER

-

S.No.23

|                   |                                          |
|-------------------|------------------------------------------|
| Case No.C-36      | M/s Sahney Commutators Pvt.Ltd.Bangalore |
| Meeting No.16/81  | F.No.01/81/162/968/AM08/DES-II           |
| Dated: 21-07-2009 |                                          |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009.

S.No.24

|                   |                                          |
|-------------------|------------------------------------------|
| Case No.C-37      | M/s Sahney Commutators Pvt.Ltd.Bangalore |
| Meeting No.16/81  | F.No.01/81/162/967/AM08/DES-II           |
| Dated: 21-07-2009 |                                          |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 15.09.2009.

S.No.25

|                  |                                           |
|------------------|-------------------------------------------|
| Case No. C-32    | M/S Technova Imaging Systems P.Ltd.Mumbai |
| Meeting No.16/81 | F.No.01/81/162/311/AM09/DES-II            |
| Dated 21-07-2009 |                                           |
|                  |                                           |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee decided to transfer the case to NC-I as the matter pertains to them.

### PART -D – DEFFER

S.No.5

|                  |                                                        |
|------------------|--------------------------------------------------------|
| Case No D-1      | M/S Nagreeka Foils Ltd.,Mumbai<br>Through EEPC,Kolkata |
| Meeting No.16/81 | F.No.01/81/162/648/AM09/DES-II                         |
| Dated 21-07-2009 |                                                        |

**Decision :** The case regarding fixation of DEPB rates for item covered under SION S.No. C-1711 was considered by the Norms Committee - II in its M.NO. 16/81 held on 21.07.2009. The committee decided to call for the current data from EEPC. The case stands deferred and to be re-listed on 15.09.2009.

